

(b) Government of Karnataka requested the Central Govt. in April, 1985 to allocate the entire 15 per cent unallocated power from the Ramagundam Super Thermal Power Station to Karnataka State.

(c) The unallocated share of power from the Ramagundam Super Thermal Power Station is meant for meet the urgent requirements of all the States in the Southern Region from time to time. The Government of Karnataka have been apprised of this position in May, 1985.

#### Norms for expeditious disposal of Telegrams

2224. SHRI MOOL CHAND DAGA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Department of Telecommunications is having certain norms for expeditious disposal of telegrams (i) passing between two direct stations, (ii) passing through one transit, (iii) passing through two transits and (iv) passing through more than two transits ;

(b) if so, the time considered permissible in each case mentioned above ;

(c) whether there is any proposal to conduct a sample survey to check delay as compared to the norms prescribed ; and

Month	C.T.O. New Delhi			C.T.O. Calcutta		
	Direct	1 Trans	2 Trans	Direct	1 Trans	2 Trans
July '85	85%	83%	81%	92%	89%	90%
Aug. '85	83%	81%	79%	95%	88%	91%
Sep. '85	85%	83%	81%	94%	93.6%	95%

[Translation]

#### LPG Agencies in Tonk District, Rajasthan

2225. SHRI BANWARI LAL BAIRWA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total number of LPG agencies functioning in district Tonk, Rajasthan ;

(d) if so, the percentage of telegrams that were received in Central Telegraph Offices at New Delhi and Calcutta as compared to the norms in each category mentioned above, during July, August and September, 1985 ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. Norms exist for Private Personal and Priority classes of telegrams for expeditious disposal between two direct stations, passing through one transits and passing through two transits.

(b) The time considered permissible in each of the above cases is as follows :—

	Private Personal Class Telegrams	Priority Class Telegrams
(i) Direct Working	2 hours	1 hour
(ii) One Transit	4 „	2 hours
(iii) Two Transits	6 „	3 „

(c) Sample survey checks are already being conducted.

(d) The required information in respect of Central Telegraph Offices at New Delhi and Calcutta is as follows.

(b) whether Government propose to set up more LPG agencies to meet the demand of this area ; and

(c) if so, the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) At present one

LPG distributorship is functioning in district Tonk, Rajasthan.

(b) and (c) The oil industry has planned to develop an additional LPG distributorship at Niwai in District Tonk under SC category in its 1985-86 Marketing Plan.

[English]

**Losses in State Electricity Boards**

2226. SHRI MOOL CHAND DAGA : Will the Minister of ENERGY be pleased to state :

(a) which of the State Electricity Boards have been running in losses continuously for the last three years showing the amount of loss separately in each case, year-wise ; and

(b) which of the State Electricity Boards worked below 60 per cent of their capacity utilisation during the above period showing energy produced by each, year-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) Statement—I showing the year-wise profits/losses of the various State Electricity Boards for the years 1981-82, 1982-83 and 1983-84 is given below.

(b) Statement—II showing the thermal capacity utilisation and thermal generation in respect of the State Electricity Boards which have thermal power stations during the above period is given below.

**Statement I**

*Profits/losses of State Electricity Boards during 1981-82, 1982-83 and 1983-84.*

		(Rs. in crores)		
Sl. No.	State electricity Board	1981-82	1982-83	1983-84
1.	Andhra Pradesh	*13.00	*10.30	*10.7
2.	Assam	-10.30	-23.40	-48.9
3.	Bihar	-8.50	+9.10	-12.70
4.	Gujarat	*7.80	-12.00	*14.80
5.	Haryana	-48.30	-55.20	-40.70
6.	Himachal Pradesh	-10.20	-7.30	-11.10
7.	Karnataka	*17.90	*28.50	*1.50
8.	Kerala	*0.10	-3.80	-11.70
9.	Madhya Pradesh	-32.70	*2.00	-1.40
10.	Maharashtra	-21.40	-20.60	-28.00
11.	Meghalaya	-2.40	-1.10	-4.30
12.	Orissa	-4.30	-4.50	*6.70
13.	Punjab	-7.90	-3.30	-16.40
14.	Rajasthan	-37.10	-31.50	-46.30
15.	Tamil Nadu	*0.90	*5.30	-10.30
16.	Uttar Pradesh	*59.40§	-48.50†	-75.60†
17.	West Bengal	-28.50	-34.50†	-37.70†
	Losses	-211.60	-245.70	-345.10
	Surplus	*99.80	*55.20	*33.70
	Net	(-)111.80	(-)190.50	(-)311.40

§ Interest of Rs. 100.00 Crores waived by State Govt.

† Figures provisional

\* Profits/-Losses.